

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

1. C.P. (IB)/1190(MB)2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.11.2022**

Name of the Party: Piramal Capital & Housing Finance Limited
Vs.
Swapnil Promoters and Developers Private
Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Shikha Ginodia, Ld. Counsel for the Financial Creditor present.
No representation on the part of the Corporate Debtor.
2. The Registry is directed to issue Court Notice to the Corporate Debtor clearly intimating the next date of hearing.
3. Counsel for the Financial Creditor is directed to collect the Notice from the Registry/ Court Officer and served upon the Corporate Debtor by all available means i.e. speed post/ registered post/ hand delivery/ email/ etc. and file proof of service within 7 days.
4. The Corporate Debtor is directed to file reply within 14 days from the date of receipt of notice and by duly serving a copy to the other side.
5. Post this matter for further consideration on **18.01.2023**.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)